

GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
DEPARTMENT OF CONSUMER AFFAIRS

**RAJYA SABHA**  
**UNSTARRED QUESTION No. 1798 (OIH)**  
TO BE ANSWERED ON 16.12.2025

**ISI MARK AND HALLMARK**

1798. SMT. MAYA NAROLIYA:  
(OIH) SHRI SUBHASH BARALA:  
SMT. KIRAN CHOUDHRY:  
SHRI KESRIDEVSINH JHALA:  
SHRI BABUBHAI JESANGBHAI DESAI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether instances of using counterfeit ISI Mark and Hallmark Logos have come to the notice of BIS;
- (b) if so, the number of such cases detected during the last three years;
- (c) the action taken against violators; and
- (d) the measures adopted by Government to ensure consumer awareness about verification of genuine BIS Marks?

**ANSWER**

THE MINISTER OF STATE, CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
(SHRI B. L. VERMA)

(a) to (c) : During the last three years (up to 10-12-2025), a total of 427 instances of misuse of the ISI Mark were detected, which include the cases of use of BIS Standard Mark (ISI Mark) without a valid license, as well as non-use of BIS Standard Mark (ISI Mark) on products requiring compulsory BIS certification (ISI Mark) and a total of 88 instances of misuse of the BIS Hallmark were detected, which include the cases of use of the BIS Hallmark without a valid BIS certification, as well as non-use of BIS Hallmark on articles requiring compulsory Hallmarking.

On detection of such cases, search and seizure operations were conducted and goods found to be in violation of the BIS Act, 2016 were seized. Post seizure, legal prosecution is carried out against the violators under the provisions of the BIS Act, 2016.

For misuse of the ISI mark, the Act prescribes a minimum penalty of Rs. 2 lakh, extendable up to ten times the value of goods. The penalty may also include imprisonment of up to two years.

For misuse of Hallmark, the Act prescribes a minimum penalty of Rs. 1 lakh, extendable up to five times the value of articles. The penalty may also include imprisonment of up to one year.

(d) : Bureau of Indian Standards (BIS) organizes awareness programmes on a regular basis through the network of BIS Regional Offices and 33 Branch offices nationwide. These programmes provide guidance on downloading and using the BIS Care app to verify the authenticity of the genuine ISI Mark and Hallmarking, attempting validation on various products and raising concerns or complaints through the BIS Care App to check the misuse of standard marks. The app has over 1.10 Crore downloads on Android and IOS platforms since its launch in the year 2015. In addition, BIS undertakes various consumer-centric outreach activities such as Manak Manthan/Samvaad sessions, engagement through Standard Clubs in educational institutions, and conducts quizzes on quality and standardization to further strengthen consumer awareness on the use of genuine BIS-certified products.